

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO. 107(ND)/2016
CA NO.

CORAM:

PRESENT: SH. R.VARADHARAJAN
Hon'ble Member (J)

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE COMPANY: Subhash Manocha & Ors.

Vs

M/s. Columbus International Shoes Pvt. Ltd. & ors.

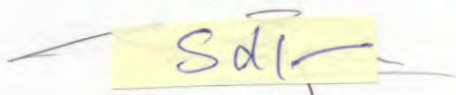
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

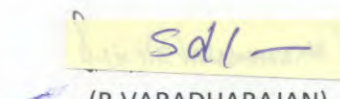
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Manmeet Arora, Adv Mr. Tarang Gupta, Adv Mr. A.S. Chandhok, Sr Adv. Ms. Arveena, Adv.		Resp no. 1 Resp. no. 1	Jammed!

ORDER

Both the Learned Counsel are present. It is stated that the applicant is seeking directions from this Tribunal based on the orders passed on 16.11.2016 for which the Petitioner / non-applicant seeks time to file counter / reply. Let the counter / reply be filed on or before 23.02.2017 with a copy in advance served on the applicant. Rejoinder, if any, be filed by 27.02.2017.

Let the application be posted on 28.02.2017 for consideration.


(S.K.MOHAPATRA)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)